

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA/273(AHM)2021 in IA 698 of 2020 in CP(IB) 53 of 2017**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2021**

Name of the Company: HR Commercial Pvt Ltd.  
V/s  
Sundaresh Bhat  
Liquidator of ABG Shipyard Ltd

Section 60(5) IBC r.w Rule 11 of NCLT rules,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.		<b><u>ORDER</u></b>		
2.		<b>(through video conferencing)</b>		

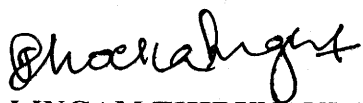
Mr. Mihir Thakore, Sr. Advocate appeared on behalf of Applicant. Mr. Saurabh Soparkar, Sr. Advocate along with Mr. Monaal Davawala, Advocate appeared on behalf of Respondent/Liquidator. Mr. Shyam Kapadia, Advocate appeared on behalf of Respondent No. 6.

In view of the Office Order dated 19.04.2021, issued with the approval of acting Hon'ble President, NCLT only urgent matter will be taken up through video conferencing with effect from 20.04.2021 due to sharp increase in COVID 19 cases.

Accordingly, the matter is adjourned.

Interim relief, if any, shall continue.

List the matter on 14.06.2021



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 3rd day of May, 2021



**MANORAMA KUMARI  
MEMBER JUDICIAL**